

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 145/GT/2019**

Subject : Petition for approval of tariff of Lara Super Thermal Station (1600 MW) for the period from anticipated date of commercial operation of Unit-I (i.e. 15.5.2019) to 31.3.2024).

Petitioner : NTPC Ltd.

Respondents : MPPMCL and 6 ors.

Date of Hearing : **6.2.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Ashutosh Srivastava, Advocate, NTPC  
Shri Nihal Bhardwaj, Advocate, NTPC  
Shri Kartikaya Trivedi, Advocate, NTPC  
Shri Sameer Aggarwal, NTPC  
Shri Harsh V. Kabra, NTPC  
Shri Suraj Kumar, NTPC  
Shri Ravin Dubey, Advocate, MPPCL  
Shri Ravi Sharma, Advocate, CSPDCL

**Record of Proceedings**

Since the order in the Petition (which was reserved on 6.4.2023) could not be issued prior to one Member, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Petitioner submitted that since the pleadings and arguments have been completed, the Commission may reserve its order in the Petition. He, however, submitted that in case any other clarification/additional information is required, the Petitioner will furnish the same. The learned counsel for the Respondents, while stating that orders may be reserved in the matter, prayed that time may be granted to the Respondents to file their replies in case any additional information is filed by the Petitioner.

3. The Commission, after hearing the parties, directed Petitioner to file the following additional information after serving copy to the Respondents on or before **29.2.2024**:



- (a) *Submit the actual year-wise details pertaining to water charges, including the quantum of water allocated, actual water consumption, actual water charges paid, interest/penalty paid, if any, minimum quantity of water to be consumed as per agreement, etc. Further, detailed computation for arriving at the Water Charges claimed in the Petition to be submitted by the Petitioner.*
- (b) *Details of liquidated damages and insurance proceeds, if any, recovered for the delay under the contracts executed for different packages.*
- (c) *Submit revised Form S (Statement of Liability Flow) from COD of Unit-I to FY 2023-24 and COD of Unit-II to FY 2023-24.*

(d) *The Petitioner to submit details in respect of foreign loans as per format below:*

| Date of Drawl | Lender Name | Drawl            |    |     | Repayment        |    |     | ROI* | ER (considered on the date of interest payment) | Closing ER | Applicable withholding Tax rate | ER (considered for withholding tax) |
|---------------|-------------|------------------|----|-----|------------------|----|-----|------|---|------------|---------------------------------|-------------------------------------|
|               |             | Foreign Currency | ER | INR | Foreign Currency | ER | INR |      |   |            |                                 |                                     |
|               |             |                  |    |     |                  |    |     |      |   |            |                                 |                                     |

\* *Details of interest resets since the date of drawl shall also be included.*

(e) *The Petitioner to submit details in respect of domestic loans as per format below:*

| Date of Drawl | Lender Name | Drawl | Repayment | ROI* |
|---------------|-------------|-------|-----------|------|
|               |             |       |           |      |

\* *Details of interest resets since the date of drawl shall also be included.*

- (f) *Submit an undertaking confirming that none of the expenditures associated with Flue Gas Desulfurization (FGD) have been incorporated within the Capital Cost as on COD of Unit I and Unit II. Further, provide year-wise expenditure of FGD from the date of inception of the project, if any.*
- (g) *Update on the FGD Regarding the following:*
- i. Award of the Contract along with documentary support*
  - ii. Award Cost of the FGD System*
  - iii. Physical and Financial Progress of the FGD system*
  - iv. Unit-wise dates of operation of the FGD system*
  - v. Capital Cost and Add Cap as on the dates of operation of each unit of the FGD system*
  - vi. Details of Shutdown for the installation*
  - vii. Details of funding of the FGD system*
  - viii. Details regarding scheduled milestones in implementation of FGD for each unit, and actually achieved milestones for each unit along with supporting documents and justification for delay and cost overrun w.r.t. investment approval, if any.*
  - ix. Scope of works exclusively associated with units 1 & 2 and common facilities associated with both units.*



- x. *Unit-wise detailed break up for FGD works, i.e., Plant & Machinery (component-wise cost), Civil Works, Buildings, Pre-Commissioning, Initial Spares, IDC, IEDC, Financial Charges etc., viz-a-viz Investment Approval.*
  - xi. *Details of the unit-wise quantity of limestone consumed and expenditure incurred thereof; and Gypsum produced and revenue realized, if any. Methodology of disposal of gypsum, if any.*
  - xii. *Details of unit wise actual operational parameters such as SHR, Aux. Consumption, O & M expenses, Plant Availability Factor, SOx at 6 % O2 level prior (for last 5 years) and post to installation of FGD.*
  - xiii. *Details of month-wise availability and running hours of FGD since its commissioning, the information furnished to concerned authority and reasons for the shortfall, if any.*
4. The Respondents are allowed to file their replies by **12.3.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **19.3.2024**.
5. Subject to the above, the order in the petition was reserved.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

